

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A. NO. 168 OF 2009

Friday, this the 4th day of June, 2010

CORAM:

**HON'BLE Mr.JUSTICE K.THANKAPPAN, JUDICIAL MEMBER
HON'BLE Mr. K.GEORGE JOSEPH, ADMINISTRATIVE MEMBER**

Vimalakumari
Postal Assistant
Office of the Chief Postmaster General
Thiruvananthapuram ... **Applicant**

(By Advocate Mr.Vishnu S Chempazhanthiyil)

versus

1. Chief Postmaster General
Kerala Circle
Thiruvananthapuram
2. Union of India represented by the
Director General
Department of Posts
New Delhi ... **Respondents**

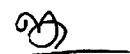
(By Advocate Mr. George Joseph, ACGSC)

The application having been heard on 04.06.2010, the Tribunal on the same day delivered the following:

ORDER

HON'BLE Mr.JUSTICE K.THANKAPPAN, JUDICIAL MEMBER

During the pendency of the OA, an order has been passed by the Department, a copy of which is produced as Annexure A-13 dated 17.07.2009 treating the period 05.12.2000 to 18.12.2000, the period of strike as that of Earned leave instead of 'no work, no pay' are dies-non. If so, the applicant is entitled for the benefit of that letter and the period concerned shall be treated as Earned Leave and that may be allowed.

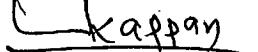


2. We heard Mr.Vishnu S Chempazhanthiyil, counsel for applicant and Mr.George Joseph, counsel for the respondents. Counsel for the applicant submits that he is making a request for treating the period of strike as Earned leave. The same shall be filed within ten days and the authority shall pass appropriate orders thereon in the light of Annexure A-13, within two months thereafter.

3. With the above direction, the OA is disposed of. No order as to costs.

Dated, the 4th June, 2010.


K GEORGE JOSEPH
ADMINISTRATIVE MEMBER


JUSTICE K.THANKAPPAN
JUDICIAL MEMBER

vs